# EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 1483, CUTTACK, THURSDAY, SEPTEMBER 25, 2014 / ASWINA 3, 1936

### LAW DEPARTMENT

#### **NOTIFICATION**

The 25th September, 2014

No. 9394-Legis-17/2014/L.—The following Ordinance promulgated by the Governor of Odisha on the 18th September, 2014 is hereby published for general information.

ODISHA ORDINANCE NO.1 OF 2014

THE ODISHA CO-OPERATIVE SOCIETIES (AMENDMENT) AMENDING

ORDINANCE, 2014

## AN ORDINANCE

# FURTHER TO AMEND THE ODISHA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT, 2012

WHEREAS, the Legislature of the State of Odisha is not in session;

AND, WHEREAS, the Governor of Odisha is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Odisha Co-operative Societies (Amendment) Act, 2012 (Odisha Act 1 of 2013) in the manner hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Odisha is pleased to make and promulgate the following Ordinance in the Sixty-fifth Year of the Republic of India as follows:—

Short title.

1. This Ordinance may be called the Odisha Co-operative Societies (Amendment) Amending Ordinance, 2014.

Amendment of section 17.

2. In the Odisha Co-operative Societies (Amendment) Act, 2012, in section 17, for the words "eighteen months" the words "twenty four months" shall be substituted.

Odisha Act 1 of 2013.

Dated the 18th of September, 2014

SENAYANGBA CHUBATOSHI JAMIR
GOVERNOR OF ODISHA

MIHIR RANJAN PARIDA
Principal Secretary to Government (I/c.)